

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY
(PART I, SECTION 1)
GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DIRECTORATE GENERAL OF FOREIGN TRADE
NEW DELHI

PUBLIC NOTICE No.53 /(RE-2008) 2004-09

Dated: 23rd July 2008

In exercise of powers conferred under paragraph 2.4 of the Foreign Trade Policy 2004-09, Director General of Foreign Trade hereby makes the following amendments in the Handbook of Procedures (Vol. I):

1. Second sentence of paragraph 6.10.1 shall be substituted as under:-

“NFE earnings shall be calculated cumulatively in the block period as per para 6.5 of FTP, according to the formula given below.”

2 In Appendix 14-I-A, entry against column XVI may be substituted as under: .

“Net Foreign Exchange Earning

Average NFE on FOB value of exports
in block period, as per para 6.5 of FTP -----”

3 In Appendix 14-I-E para (ii) shall be amended to read as under:

“The unit would be required to achieve positive NFE as prescribed in the EOU scheme for the block period as per para 6.5 of FTP, failing which it would be liable for penal action.”

4 In Appendix 14-I-F, clause 1 of the agreement shall be amended to read as:-

“The unit shall achieve positive NFE as per para 6.5 of FTP.”

5 In Appendix 14-I-G-

(a) Para 3(ii) and (iii) shall be substituted as under :

“(ii) For failure to achieve positive NFE, after completion of one year from the date of commencement of production, a cautionary letter may be issued; at the end of 3rd or subsequent year, Show cause notice will be issued if positive NFE is not achieved; after completion of block period as per para 6.5 of FTP, Development Commissioner would initiate penal action under the FT(D&R)Act, 1992. Final decision may be taken as far as possible within six months and positively within one year.”

(b) para 3(iv) shall be renumbered as 3(iii).

6 In Appendix 14-I-H,-

a) in para I (h), in the second sentence, the words “within a block of 5 years” shall be substituted by the words “within the block period as per para 6.5 of FTP”

b) In Annexure A, and the Calculation Chart to be certified by Chartered Accountant, the words “last five years ” wherever they appear, shall be substituted by the words “ block period as per para 6.5 of FTP”

This issues in Public interest.

Sd/-

(R.S. GUJRAL)
DIRECTOR GENERAL OF FOREIGN TRADE
EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT OF INDIA

(Issued from file No F.No. 01/92/180/ 45 /AM09/PC-VI)

₹ÉÉ®iÉ BÉEä ®ÉVÉ{ÉjÉ +É°ÉÉvÉÉ®hÉ ₹ÉÉMÉ-1, JÉhb-1 àÉå |ÉBÉÉÉ¶ÉxÉÉlÉÇ
₹ÉÉ®iÉ °É®BÉÉÉ®
´ÉÉÉÊhÉVªÉ A´ÉÆ =tÉÉäMÉ àÉÆjÉÉãÉªÉ

**‘ÉÉÉÊhÉVªÉ ÉÊ‘É£ÉÉMÉ~
ÉÊ‘Énä¶É BªÉÉ{ÉÉ® àÉcÉÉÊxÉnä¶ÉÉãÉªÉ
°ÉÉ‘ÉCVÉÉÊxÉBÉE °ÉÝSÉxÉÉ °ÉÆ. 53 (+ÉÉ®.<C 2008) /(2004-2009)
xÉ<Ç ÉÊnäãÉÉÒ, ÉÊnxÉÉÆBÉE& 23 VÉÖãÉÉ<Ç, 2008**

ÉÊ‘Énä¶É BªÉÉ{ÉÉ® xÉÉÒÉÊiÉ, 2004-2009 BÉEä {Éè®ÉOÉÉ{ÉÉ 2.4 BÉEä iÉciÉ |ÉnkÉ ¶ÉÉÎBÉDiÉªÉÉä BÉÉÉ |ÉªÉäMÉ BÉE®iÉä cÖA àÉcÉÉÊxÉnä¶ÉBÉE ÉÊ‘Énä¶É BªÉÉ{ÉÉ®, |ÉÉÊµÉªÉÉ {ÉÖ°iÉBÉE, JÉhb-1 àÉä, AiÉnÂuÉ®É, ÉÊxÉàxÉÉÊãÉÉÊJÉiÉ °ÉÆ¶ÉÉävÉxÉ BÉE®iÉä cé :

1. {Éè®ÉOÉÉ{ÉÉ 6.10.1 BÉEä nÝ°É®ä ‘ÉÉBÉDªÉ BÉEÉä ÉÊxÉàxÉÉxÉÖ°ÉÉ® |ÉÉÊiÉ°iÉÉÉÊ {ÉiÉ ÉÊBÉEªÉÉ VÉÉAMÉÉ :-

"ÉÊ‘Énä¶É BªÉÉ{ÉÉ® xÉÉÒÉÊiÉ BÉEä {Éè®É 6.5 BÉEä +ÉxÉÖ°ÉÉ® ðãÉÉBÉE +É‘ÉÉÊvÉ àÉä xÉÉÒSÉä ÉÊnA °ÉÝjÉ BÉEä +ÉxÉÖ°ÉÉ® ÉÊxÉ‘ÉãÉ ÉÊ‘Énä¶ÉÉÒ àÉÖpÉ +ÉVÉÇxÉ BÉÉÉ {ÉÉÊ®BÉEãÉxÉ °ÉÆSÉªÉÉÒ â{É °Éä ÉÊBÉEªÉÉ VÉÉAMÉÉ"

2. {ÉÉÊ®ÉÊ¶É] 14-ZÉ-BÉE àÉä BÉEÉiãÉàÉ xvi BÉÉÉÒ |ÉÉÊ‘ÉÉÎ] BÉEÉä ÉÊxÉàxÉÉxÉÖ°ÉÉ® |ÉÉÊiÉ°iÉÉÉÊ {ÉiÉ ÉÊBÉEªÉÉ VÉÉAMÉÉ:-

"ÉÊxÉ‘ÉãÉ ÉÊ‘Énä¶ÉÉÒ àÉÖpÉ +ÉVÉÇxÉ

ÉÊ‘Énä¶É BªÉÉ{ÉÉ® xÉÉÒÉÊiÉ BÉEä {Éè®É 6.5 BÉEä +ÉxÉÖ°ÉÉ® ðãÉÉBÉE +É‘ÉÉÊvÉ àÉä ÉÊxÉªÉÉÇiÉÉä BÉEä {ÉÉäiÉ {ÉªÉÇxiÉ ÉÊxÉ&¶ÉÖãBÉE àÉÝãªÉ {É® +ÉÉè°ÉiÉ ÉÊxÉ‘ÉãÉ ÉÊ‘Énä¶ÉÉÒ àÉÖpÉ

3. {ÉÉÊ®ÉÊ¶É]-14-ZÉ-b. {Éè®É (ii) BÉEÉä °ÉÆ¶ÉÉäÉÊvÉiÉ BÉE® ÉÊxÉàxÉÉxÉÖ°ÉÉ® {ÉfÃÉ VÉÉAMÉÉ:-

"<BÉÉÉ<Ç BÉEÉä ÉÊ‘Énä¶É BªÉÉ{ÉÉ® xÉÉÒÉÊiÉ BÉEä {Éè®É 6.5 BÉEä +ÉxÉÖ°ÉÉ® ðãÉÉBÉE +É‘ÉÉÊvÉ BÉEä ÉÊãÉA <Ç +ÉÉä ªÉÝ°BÉÉÉÒàÉ àÉä ªÉiÉÉÊÊxÉvÉÉÇÉÊ®iÉ °ÉBÉÉÉ®ÉiàÉBÉE ÉÊxÉ‘ÉãÉ ÉÊ‘Énä¶ÉÉÒ àÉÖpÉ | ÉÉ{iÉ BÉE®xÉÉÒ céãMÉÉÒ, Aª°ÉÉ xÉ BÉE®xÉä {É® nhbÉiàÉBÉE BÉÉÉ®Ç‘ÉÉ<Ç BÉÉÉÒ VÉÉAMÉÉÒ *"

7. {ÉÊÊ®ÉÊ¶É} 14-ZÉ-U àÉâ
VÉÉAMÉÉÒ:-

"<BÉÉÉ<Ç BÉÉÉä ÉÊ´Énä¶É BªÉÉ{ÉÉ® xÉÉÒÉÊiÉ BÉÉä {Éè®É 6.5 BÉÉä +ÉxÉÖ°ÉÉ® °ÉBÉÉÉ®ÉiàÉBÉÉ ÉÊxÉ´ÉäÉ ÉÊ´Énä¶ÉÉÒ àÉÖpÉ |ÉÉ{iÉ BÉÉ®xÉÉÒ cÉäMÉÉÒ"

- 2 -

5. {ÉÊÊ®ÉÊ¶É} 14-ZÉ-U àÉâ

(BÉÉ) {Éè®É 3(2) +ÉÉè® (3) ÉÊxÉàxÉÉxÉÖ°ÉÉ® |ÉÉÊiÉ°iÉÉÉÊ{ÉiÉ ÉÊBÉÉªÉÉ VÉÉAMÉÉ:-

(BÉÉ) °ÉBÉÉÉ®ÉiàÉBÉÉ ÉÊxÉ´ÉäÉ ÉÊ´Énä¶ÉÉÒ àÉÖpÉ |ÉÉ{iÉ BÉÉ®xÉä àÉâ +É°É{ÉÉäÉ ®cxÉä {É® =i{ÉÉnxÉ BÉÉä ¶ÉÖâ cÉäxÉä BÉÉÉÒ iÉÉ®ÉÒJÉ °Éä ABÉÉ ´ÉpÉÇ {ÉÝ®É cÉäxÉä BÉÉä ¢ÉÉn SÉäiÉÉ´ÉxÉÉÒ {ÉjÉ VÉÉ®ÉÒ ÉÊBÉÉªÉÉ VÉÉAMÉÉ; ¢ÉÉÊn °ÉBÉÉÉ®ÉiàÉBÉÉ ÉÊxÉ´ÉäÉ ÉÊ´Énä¶ÉÉÒ àÉÖpÉ |ÉÉ{iÉ xÉ BÉÉÉÒ MÉ<Ç iÉÉä iÉÉÒ°É®ä +ÉiÉ´ÉÉ =°ÉBÉÉä ¢ÉÉn BÉÉä ´ÉpÉÇ BÉÉä +ÉxiÉ àÉâ, BÉÉÉ®hÉ ¢ÉiÉÉ+ÉÉä xÉÉäÉÊ]°É VÉÉ®ÉÒ ÉÊBÉÉªÉÉ VÉÉAMÉÉ, ÉÊ´Énä¶É BªÉÉ{ÉÉ® xÉÉÒÉÊiÉ BÉÉä {Éè®É 6.5 BÉÉä +ÉxÉÖ°ÉÉ® ¢äÉÉiBÉÉ +É´ÉÉÊvÉ {ÉÝhÉÇ cÉäxÉä {É® ÉÊ´ÉBÉÉÉ°É +ÉÉªÉÖBÉDiÉ ÉÊ´Énä¶É BªÉÉ{ÉÉ® (ÉÊ´ÉBÉÉÉ°É A´ÉÆ ÉÊ´ÉÉÊxÉªÉàÉxÉ) +ÉÉÊvÉÉÊxÉªÉäÉ, 1992 BÉÉä iÉCiÉ nhbÉiàÉBÉÉ BÉÉÉ®Ç´ÉÉ<Ç ¶ÉÖâ BÉÉ®äMÉÉ * +ÉÉÎxiÉäÉ ÉÊxÉhÉÇªÉ VÉcÉÄ iÉBÉÉ °Éà£É´É cÉä °ÉBÉÉä U& àÉcÉÒxÉä BÉÉä £ÉÉÒiÉ® +ÉiÉ´ÉÉ ÉÊxÉÉi¶SÉiÉ â{É °Éä ABÉÉ ´ÉpÉÇ BÉÉä £ÉÉÒiÉ® äÉä ÉÊäÉªÉÉ VÉÉAMÉÉ *

JÉ) {Éè®É 3(iv) BÉÉÉä 3(iii) BÉÉä â{É àÉâ {ÉÖxÉ& °ÉÆJªÉÉÆÉÊBÉÉiÉ ÉÊBÉÉªÉÉ VÉÉAMÉÉ

6. {ÉÊÊ®ÉÊ¶É} 14-ZÉ-VÉ àÉâ

(BÉÉ) {Éè®É 1 (VÉ) àÉâ, nÝ°É®ä ´ÉÉBÉDªÉ àÉâ, "5 ´ÉpÉÉÇ BÉÉä ¢äÉÉiBÉÉ BÉÉä £ÉÉÒiÉ®" ¶ÉönÉä BÉÉÉä "ÉÊ´Énä¶É BªÉÉ{ÉÉ® xÉÉÒÉÊiÉ BÉÉä {Éè®É 6.5 BÉÉä +ÉxÉÖ°ÉÉ® ¢äÉÉiBÉÉ +É´ÉÉÊvÉ BÉÉä £ÉÉÒiÉ®" uÉ®É |ÉÉÊiÉ°iÉÉÉÊ{ÉiÉ ÉÊBÉÉªÉÉ VÉÉAMÉÉ *

(JÉ) +ÉxÉÖäÉMxÉBÉÉ BÉÉ àÉâ +ÉÉè® °ÉxÉnÉÒ äÉäJÉÉ{ÉÉäÉ uÉ®É |ÉàÉÉÉÊhÉiÉ ÉÊBÉÉA VÉÉxÉä ´ÉÉäÉä {ÉÉÊ®BÉÉäÉxÉ SÉÉ]Ç àÉâ VÉcÉÄ £ÉÉÒ ¶Éön "ÉÊ{ÉUäÉä {ÉÉÄSÉ ´ÉpÉÇ" +ÉÉiÉä cé =xcä "ÉÊ´Énä¶É BªÉÉ{ÉÉ®

xÉÉÒÉÊiÉ BÉEä {Éè®É 6.5 BÉEä +ÉxÉÖ°ÉÉ® ¢ãÉÉiBÉE +É´ÉÉÊvÉ" ¶ÉœnÉå uÉ®É |ÉÉÊiÉ°lÉÉÊÊ{ÉiÉ ÉÊBÉEªÉÉ
VÉÉAMÉÉ *

<°Éä ãÉÉäBÉEEÊciÉ àÉå VÉÉ®ÉÒ ÉÊBÉEªÉÉ VÉÉiÉÉ cè *

(+ÉÉ®0 A°É0 MÉÖVÉ®ÉãÉ)
àÉcÉÉÊxÉnä¶ÉBÉE ÉÊ ´Énä¶É BªÉÉ{ÉÉ®
A´ÉÆ {ÉnäxÉ +É{É® °ÉÉÊSÉ´É, £ÉÉ®iÉ °É®BÉEE®

({ÉÉÉ<ãÉ °ÉÆ0 01/92/180/45/A AàÉ09/{ÉÉÒ°ÉÉÒ-6 °Éä VÉÉ®ÉÒ)